
Sonia and Another Vs State of Punjab and Others

Criminal Miscellaneous No. M-15739 of 2011 (O and M)

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: May 20, 2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) " Section 482

Hon'ble Judges: Daya Chaudhary, J

Bench: Single Bench

Judgement

Daya Chaudhary, J.

The present petition u/s 482 Code of Criminal Procedure has been filed on behalf of Sonia and Sandeep Kumar for

issuing directions to the official Respondents to protect their lives and liberty as they have solemnized their marriage contrary to the wishes of

private Respondents.

2. Both the Petitioners are present in Court and claim themselves to be major on the basis of documents annexed with the petition and they are

apprehending threats at the instance of private Respondents.

3. Learned Counsel for the Petitioners submits that the Petitioners have moved a representation (Annexure P-5) to Respondent No. 2 i.e.

Commissioner of Police, District Amritsar but no action has been taken. Learned Counsel for the Petitioners further submits that the Petitioners

would be satisfied if the representation filed by them is decided within some specified period and moreover, there is no legal impediments in issuing

such directions.

4. Without commenting anything on the merits of the case as well validity and age of the Petitioners, the present petition is disposed of with a

direction to Respondent No. 2-Commissioner of Police, District Amritsar to look into the representation (Annexure P-5) filed by the Petitioners

and after verifying the factual position with regard to their age, marriage and apprehension at the instance of private Respondents, if he comes to

the conclusion that a serious threat is there, then necessary protection be provided as per law.

5. Disposed of accordingly.